

HIGH COURT OF JAMMU AND KASHMIR**(Office of the Registrar General at Srinagar)**

Subject: Termination from Services of Shri Mohammad Mudasir Khan S/o Abdul Karim Khan R/o Dawaran, Uri, District Baramulla, Orderly, High Court Wing, Srinagar.

ORDER**No: 398****Dated: 28/06/2018**

Whereas, you were appointed as Orderly in the High Court vide the High Court Order No.44 dated 09.04.2010 and while posted in the High Court wing Srinagar, you applied for sanction of 20 days earned leave w.e.f, 11.11.2014 to 01.12.2014. The same was sanctioned in your favour by the Registrar Judicial, High Court wing, Srinagar vide order No.158/RJS dated 12.11.2014 with the stipulation that **"No extension will be considered"**.

Whereas, you continued to remain absent from duty even after expiry of the period of leave, without getting any kind of leave sanctioned from the competent authority.

Whereas, a show cause notice was issued to you vide No.45537 dated 10.12.2014 by the Registrar Judicial, High Court wing, Srinagar, which you refused to accept.

Whereas, the Competent Authority ordered a regular inquiry against you for your unauthorized absence and the articles of charge was served upon you.

Whereas, the enquiry Officer vide his report dated 27.02.2018, concluded that your absence from duty without leave was wilful and the report of the Enquiry Officer was accepted by the Competent Authority with the direction that a show cause notice be issued to you as to why you should not be dismissed from service.

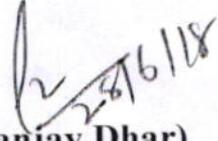
Whereas, Final Show Cause notices bearing Nos. 62282/NG dated 12.03.2018, 2400/NG dated 23.04.2018 and 6815/NG dated 24.05.2018, were served upon your mother as well as your brother and one such notice was published in the two daily

newspapers namely, Srinagar Times and Rising Kashmir on 17.03.2018, but you did not respond to the notices.

Whereas, the evidence lead in the instant case leaves no room for doubt that you have wilfully and without any justifiable cause absented yourself from duty without leave and as such, the Competent Authority has decided that action under Article 128 of J&K Civil Services Regulations Vol-1, read with Rule 30 (viii) of Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956 and Rule 18 of the High Court Staff (Conditions of Service) Rules 1968, be taken against you.

Therefore, in exercise of the powers under Article 128 of Jammu and Kashmir Civil Services Regulation Vol-1, read with Rule 30 (viii) of Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956 and Rule 18 of the High Court Staff (Conditions of Service) Rules 1968, you are hereby dismissed from service with effect from 02.12.2014 (i.e. the date from which you have proceeded on unauthorised absence).

By order


(Sanjay Dhar)

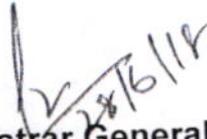
Registrar General

No: 11853-60/NR

Dated: 28/06/2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K, for information of his Lordship.
2. Registrar Vigilance, High Court of J&K, Srinagar, for information.
3. Registrar Judicial, High Court wing, Srinagar for information and necessary action.
4. Director Information Department, Srinagar, with the request to publish the said notice in two Daily Newspapers having wide circulation in Kashmir Province, the clipping of the papers be furnished to this Registry for record purposes.
5. Central Project Coordinator, e-Courts, High Court of J&K, Srinagar for uploading the same on the High court website.
6. Chief Accounts Officer, High Court Main Wing, Srinagar,
7. Accounts Officer, High Court Wing, Srinagar.
..... for information.


Registrar General